

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP (IB) No.183/Chd/Hry/2021

IN THE MATTER OF:

Neeraj Bansal

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/RP : Ms. Niharika Sohal proxy for Ms. Divya Sharma, Adv.
For the RP in Person : Mr. Bishwa Ranjan Chatterjee
For the CoC : None

ORDER

Affidavit of service has been filed vide Diary No. 00487/7 dated 22.03.2024. The same is taken on record. Report under Section 106 of the Code is stated to be supplied to the creditors i.e. Bank of India, Central Bank of India, and Mr. Sanjay Gupta. There is no representation on behalf of the CoC. Response, if any, to the report under Section 106 of the Code may be filed by the creditors within two weeks with a copy in advance to the counsel opposite.

List the matter for consideration on 27.05.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti